

GOVERNMENT OF INDIA
MINISTRY OF SHIPPING

LOK SABHA
UNSTARRED QUESTION NO 1867
TO BE ANSWERED ON 5TH May 2016

CARGO TRANSPORTATION

1867. SHRI HUKUM SINGH:

Will the Minister of SHIPPING be pleased to state:

- (a) whether the Government proposes to offer monetary incentives to those using coastal transportation in the country and if so, the details thereof;
- (b) whether the Government/Chennai Port Trust has introduced a new initiative called 'Mission Resurge' in the country and if so, the details and the present status thereof;
- (c) whether the Government has introduced wharfage at flat rate for small cars and big cars to encourage the Original Equipment Manufacturers (OEM) to use the coastal services and if so, the details and the objectives thereof;
- (d) whether the wharfage for Roll-on-Roll off (RoRo) vessels using coastal route has been reduced by 40 per cent and if so, the details thereof; and
- (e) the other measures taken/being taken by the Government to encourage the use of coastal route for cargo transportation in the country?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF SHIPPING
(SHRI PON RADHAKRISHNAN)

- (a) No Madam.
- (b) Chennai Port Trust has launched Mission Resurge Chennai Port. This initiative aims to showcase various steps taken by Chennai Port Trust such as modal shift; capacity addition; modernization; concessions and rebates in tariff; shuttle service for reducing road congestion; operationalising high capacity harbour mobile cranes for increased productivity; increasing draft to enable berthing of higher parcel bulk and container vessels; and introduction of Radio Frequency Identification (RFID) based document check and access control.
- (c) Yes Madam. For transportation of automobile cargo through coastal Roll-on-Roll-off (Ro-Ro) vessels, the wharfage charges on per unit basis, instead of on ad valorem basis, have been introduced for major ports.
- (d) Yes Madam. 40% concession is prescribed in the tariff of Roll-on-Roll-off (RoRo) vessels on coastal voyage for transporting cars from one Indian port to another Indian Port.
- (e) The following measures have been taken to encourage the use of coastal route for cargo transportation in the country:

- i) A River-Sea Vessels (RSV) Notification for moderating the technical and manning requirements for vessels operating within the Indian territorial waters was issued by the Directorate General of Shipping on 31/7/2013.
- ii) The Directorate General of Shipping has issued an order declaring the Inland Vessel (IV) limits for facilitating coastal trade operations.
- iii) Coastal Shipping Rules for coastal vessels operating within 20 miles off the coast have been issued by the Directorate General of Shipping on 04/03/2014.
- iv) All major ports have been advised to introduce Green Channel for coastal cargo, priority berthing for coastal vessels and construction of exclusive coastal berths.
- v) Government has exempted customs and Central Excise duty on bunker fuels (IFO 180 and IFO 380 CST) for use by coastal vessels carrying EXIM cargo or empty containers or domestic cargo between two ports in India.
- vi) The abatement of service tax has been brought at 70% for coastal shipping at par with road and rail.
